

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:5348  
ANSWERED ON:22.12.2000  
Z GROUP COMPANIES  
SADASHIVRAO DADOBA MANDLIK

**Will the Minister of FINANCE be pleased to state:**

- (a) the name of company in 'Z' Group;
- (b) whether the Bombay Stock Exchange has decided to delist suspend trading in large number of companies listed in 'Z' Group;
- (c) if so, the details thereof, Company-wise;
- (d) the action taken against the companies which have not been paying listing fees for several years; and
- (e) the steps taken to safeguard the interests of Shareholders?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (BALASAHEB VIKHE PATIL)

(a) to (c): SEBI has intimated that there are 1486 companies which have been shifted to the 'Z' Group. The companies listed on the Stock Exchange, Mumbai (BSE) which do not comply with the requirements of some of the clauses of the listing agreement, such as non-payment of listing fees, non-submission of annual reports, non-submission of quarterly results, entered into with the stock exchange, are shifted to the 'Z' Group. BSE has intimated that it has not taken any decision regarding delisting/ suspension of trading in a large number of companies in the 'Z' Group. However, decision of suspension is taken in problematic cases.

(d) It has been intimated that BSE has suspended trading in securities of 471 companies with effect from May 02, 2000 which have not paid listing fees for a continuous period of three years. The Exchange has also filed winding up petitions against 25 companies which have not paid the annual listing fees.

(e) In respect of scrips put in 'Z' Group, a caution message appears on the BSE online trading screen (BOLT) so as to enable members of the exchange to take due care before executing trades in 'Z' Group companies.